

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-214
IB-2728/ND/2019
IA/4477/2020

IN THE MATTER OF:

Om Logistics Ltd
Vs.
Serval India Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code,2016

Order delivered on 17.12.2020

CORAM:

**SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

:

For the Respondent

: Adv. Chandrashekhar A. Chakalabbi for Respondent no. 2, Cs
Prabhakar Kumar on behalf of RP Mr. Reetesh Kumar Agarwal

ORDER

IA 4477/2020

Heard the submissions made by counsel for the Resolution Professional. The counsel for the Resolution Professional has submitted this is the Section 43 (1) application is only served upon one non-applicant out of three non-applicants.

Non-applicant No. 2 ICICI bank counsel has appeared in the matter and prayed for one week time to file the reply. The time prayed for filing the reply is granted. Let the registry sent notice on the non-applicant no. 1 and 3.

Let the matter be posted to 15.01.2021.

 Sd/-
(K.K. VOHRA)
MEMBER (T)

 Sd/-
(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)